

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 102
(IB)-311/ND/2020**

Under Section: 9 of IBC.

In the matter of:

GreenKo Rayal Wind Power Pvt. Ltd.	...	Applicant
Vs		
MGI Infra. Pvt. Ltd.	...	Respondent

Order delivered on 07.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Ms. Hari Priya Padmanabhan, Adv.
Ms. Pooja Dhar, Adv

For the Respondent :

ORDER

Learned counsel for the applicant states that Corporate Debtor is served through all modes being Dasti, speed post and email. Affidavit of service is filed alongwith proof of service. None is present for the respondent. Matter to proceed ex-parte against the respondent. Let, the order of this be served through email on the Corporate Debtor by the learned counsel for the applicant. List for hearing on 27.02.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**